

ITEM NO.22

COURT NO.12

SECTION III

S U P R E M E C O U R T O F I N D I A
 RECORD OF PROCEEDINGS
 CIVIL APPEAL D.NO(s). 7867 OF 2014

M/S.VIP INDUSTRIES LTD.

Appellant (s)

VERSUS

COMMNR.OF CENTRAL EXCISE, NASHIK

Respondent(s)

(With appln(s) for condonation of delay in filing appeal and office report)

Date: 15/04/2014 This Petition was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
 HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. Alok Yadav, Adv.
 Mr. Prashanth S.S., Adv.
 Mr.M.P.Devanath,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
 O R D E R

The appeal is allowed to be withdrawn and disposed of as such in terms of the signed order.

[Gulshan Kumar Arora]
 Court Master

[Indu Pokhriyal]
 Court Master

(Signed order is placed on the file)
 IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL

OF 2014 (D.NO.7867)

M/s. VIP Industries Ltd.

... Appellant

versus

Commissioner of Central Excise, Nashik

... Respondent

ORDER

1. Delay condoned.

2. We have heard learned counsel for the appellant.

Learned

counsel stated that though the order of the Customs, Excise and

Service Tax Appellate Tribunal (CESTAT) is in favour of the appellant, the CESTAT has not set aside the demand. He states that he may be permitted to withdraw the appeal and approach CESTAT with an appropriate application for consequential relief.

3. The appeals are allowed to be withdrawn and are disposed of as such with liberty as prayed for. We make it clear that we have not expressed any opinion on the merits of the case.

.....,J.
(Ranjana Prakash Desai)

.....,J.
(Madan B. Lokur)

New Delhi;
April 15, 2014.
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